

ITEM NO.6

COURT NO.8

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16148/2012

(Arising out of impugned final judgment and order dated 27/04/2012 in CWP No. 13012/2005 passed by the High Court Of Punjab & Haryana At Chandigarh)

PEPSICO INDIA HOLDINGS PVT.LTD

Petitioner(s)

VERSUS

STATE OF PUNJAB AND ORS

Respondent(s)

(With appln. (s) for permission to urge addl. grounds and interim relief and office report) (For final disposal)

WITH

SLP(C) No. 16158/2012

(With appln.(s) for permission to urge addl. grounds and Interim Relief and Office Report)

SLP(C) No. 16162/2012

(With Interim Relief and Office Report)

SLP(C) No. 16167/2012

(With appln.(s) for permission to urge addl. grounds and Interim Relief and Office Report)

Date : 29/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)

Mr. Sidharth Luthra, Sr. Adv.

Mr. Mohit Bakshi, Adv.

Mr. Dheeraj Nair, Adv.

For Respondent(s)

Mr. T.S. Doabia, Sr. Adv.

Mr. Sanchar Anand, Adv.

Mr. Apoorv Singhal, Adv.

Mr. Jagjit Singh Chhabra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Mr. Sidharth Luthra, learned senior counsel

appearing for the petitioner has submitted that as the amount due has been paid to the State of Punjab, the petitioner would not like to pursue these special leave petitions any further. Learned counsel, therefore, seeks leave to withdraw the special leave petitions.

In the above facts, leave to withdraw is granted. The special leave petitions are closed on withdrawal keeping all questions of law open.

(MADHU BALA)  
COURT MASTER

(ASHA SONI)  
COURT MASTER